

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building,36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No.14/TT/2022

Dated: 21.03.2022

To,

Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under regulation-86 of CERC (Conduct of Business) Regulations'1999 and CERC (Terms and Conditions of Tariff) Regulations, 2014 and CERC (Terms and Conditions of Tariff) Regulations' 2019 for

- (i) Truing up of Transmission tariff for 2014-19 tariff block and
- (ii) Determination of Transmission tariff for 2019-24 tariff block

For Assets (04 nos.) under "Eastern Region Strengthening Scheme – V (ERSS-V)" in Eastern Region under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 31.3.2022:

- a) Submit Excel Format Forms –5, 12A, 13 for all the Assets.
- b) With regard to additional capitalization during 2014-19 period, submit the following information:
 - I. Whether the additional capitalization claimed within the cut-off date and beyond the cut-off date is within the original scope of work?
 - II. With regard to claim of additional capitalization, the details of unexecuted/balance works carried out during 2014-19 period along with detailed justification inline with relevant provisions of the 2014 Tariff Regulations may be given
 - III. With regard to additional capitalization claimed during 2014-15 to 2018-19 period submit the details in the format

| Asset No. | Head wise /Party wise | Particulars# | Year of Actual Capitalisation | Outstanding Liability as on COD/31.4.2014* | Discharge (year-wise) | | | Reversal (year-wise) | | | Additional Liability Recognized | | | Outstanding Liability as on 31.3.2019 |
|-----------|-----------------------|--------------|-------------------------------|--|-----------------------|--|--|----------------------|--|--|---------------------------------|--|--|---------------------------------------|
| | | | | | 2014-19 period | | | 2014-19 Period | | | 2014-19 Period | | | |
| | | | | | | | | | | | | | | |

TL/SS/Communication Systems etc.

* Whichever is later

^Works deferred for execution, contract amendment - please specify

- c) Justification for additional capitalization claimed during 2019-24 period along with the details of balance and retention payment claimed as ACE during 2019-24 period may be given in the format as indicated above.
- d) Submit the following information regarding IDC calculation is submitted for all transmission assets:
- i. For foreign loans (loan wise): Drawl dates and respective drawl amounts, rate of interest, exchange rates used for conversion, interest discharged upto COD, year wise interest discharged after COD and interest payment dates before and after COD along with loan proof documents in the following format:

| Loans | Amount | Interest Rate | Drawl Date | Total IDC | Annual Interest Payment Date upto DOCO | Interest Discharged upto DOCO | Annual Interest Payment Date after DOCO |
|-------|--------|---------------|------------|-----------|--|-------------------------------|---|
| | | | | | | | |

- ii. For domestic loans with floating rates of interest (loan -wise): detailed calculation of weighted average rates of interest along with history of interest rates applicable from drawl date to COD
- e) Details of unexecuted/balance work carried out during 2019-24 period along with detailed justifications in line with relevant provisions of 2019 Tariff Regulations.
- f) Confirmation that no 'previously recognized liabilities' remains to be discharged beyond 2019-24 period.
- g) Submit copy of investment approval, RLDC and CEA certificate.
- h) Submit copy of Revised Cost estimate.
- i) Submit FERV computations duly certified by the Auditor comprising details of drawl/repayment in Asset 1 as directed by the Commission in para 56 vide Order dated 4.02.2021.
- j) Submit the methodology for calculation of rate of interest used for computation of

IDC in case of loans obtained with 'floating rate' for assets covered in the instant Petition.

- k) Confirm whether there is no further additional information required to be submitted by the petitioner.

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Asstt. Chief (Legal)

